Supplementary list

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR THROUGH VIDEO CONFERENCE

CrlM No. 237/2020 in CrlA (D) No. 4/2020

Mohammad Iqbal Bhat

....Petitioner(s)

Through: Mr. Bilal A. Khan, Advocate

Vs.

UT of J&K and Another

..... Respondent(s)

Through:

CORAM:

HON'BLE MR. JUSTICE DHIRAJ SINGH THAKUR, JUDGE HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

ORDER 05.06.2020

CrlM No. 237/2020: GH COUR

For the reasons detailed in the application, same is allowed. Needful be done after a period of one week from the date of pronouncement of lifting of lockdown on account of COVID-19 by the government.

MU & KASY

CM disposed of.

CrlA (D) No. 4/2020:

Notice through e-mail be issued to the counsel for the respondents for appearance on the next date.

List on 22nd June, 2020.

(SANJAY DHAR) JUDGE (DHIRAJ SINGH THAKUR) JUDGE

SRINAGAR

05.06.2020

Supplementary list

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR THROUGH VIDEO CONFERENCE

CrlM No. 241/2020 in CrlA (D) No. 6/2020

CrlM No. 242/2020 CrlM No. 243/2020

Javaid Ahmad Sheikh

....Petitioner(s)

Through: Mr. Younis Nabi, Advocate vice Mr. G. N. Shaheen, Advocate

Vs.

UT of J&K through P/S Awantipora

..... Respondent(s)

Through:

CORAM:

HON'BLE MR. JUSTICE DHIRAJ SINGH THAKUR, JUDGE HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

ORDER 05.06.2020

CrlM No. 241/2020:

For the reasons detailed in the application, same is allowed. Needful be done after a period of one week from the date of pronouncement of lifting of lockdown on account of COVID-19 by the government.

CM disposed of.

CM No. 242/2020:

Notice through e-mail be issued to the counsel for the respondents for appearance on the next date.

List on 22nd June, 2020.

CrlA (D) No. 6/2020:

Notice through e-mail be issued to the counsel for the respondents for appearance on the next date.

List as above.

(SANJAY DHAR) JUDGE

(DHIRAJ SINGH THAKUR) JUDGE

SRINAGAR

05.06.2020

Supplementary list

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR THROUGH VIDEO CONFERENCE

CM No. 1962/2020 in WP(C) No. 892/2020 CM No. 1963/2020 Caveat No. 562/2020

Ashiq Ahmad Magray

....Petitioner(s)

Through: Mr. R. A. Jan, Sr. Advocate with Mr. Taha Khalil, Advocate

Vs.

UT of J&K and Others

..... Respondent(s)

Through: Mr. Rahil Raja, Advocate for R5/caveator

CORAM:

HON'BLE MR. JUSTICE DHIRAJ SINGH THAKUR, JUDGE HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

ORDER 05.06.2020

CM No. 1962/2020:

For the reasons detailed in the application, same is allowed. Needful be done after a period of one week from the date of pronouncement of lifting of lockdown on account of COVID-19 by the government.

CM disposed of.

WP(C) No. 892/2020: CM No. 1963/2020:

Notice in the main petition as well as in CM through e-mail be issued to the counsel for the respondents for appearance on the next date.

Mr. Rahil, Raja, Advocate enters appearance and accepts notice on behalf of respondent No.5/caveator and, accordingly, caveat stands discharged. He seeks and is granted three weeks' time to file the objections.

Notice shall go to rest of the respondents.

List on 29th June, 2020.

(SANJAY DHAR) JUDGE (DHIRAJ SINGH THAKUR) JUDGE

SRINAGAR

05.06.2020

Supplementary list

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR THROUGH VIDEO CONFERENCE

LPA No. 60/2020 in WP(C) No. 863/2020

CM No. 1932/2020

CM No. 1931/2020

CM No. 1930/2020

J&K BOPEE through its Controller of Examination

....Petitioner(s)

Through: Mr. Shah Aamir, AAG

Vs.

Showkat Ahmad Bhat

..... Respondent(s)

Through: Mr. F. A. Natnoo, Advocate

CORAM:

HON'BLE MR. JUSTICE DHIRAJ SINGH THAKUR, JUDGE HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

$\frac{O R D E R}{05.06.2020}$

Counsel for the appellant, Mr. Shah Aamir, learned AAG, seeks withdrawal of present appeal on the ground that the same is rendered infructuous in view of the fact that during the pendency of present appeal, which was preferred against the interim order, the main matter stands dismissed by virtue of order and judgment dated 26th May, 2020.

In that view of the matter, the present appeal is dismissed as withdrawn.

(SANJAY DHAR) JUDGE (DHIRAJ SINGH THAKUR) JUDGE

SRINAGAR 05.06.2020

The Registrar Judicial, High Court of J&K, Srinagar.

Subject: Requisition.

Madam,

Kindly direct the concerned official to issue the following stationary items for the use of official residence as well as the office of his Lordship Hon'ble Mr. Justice Dhiraj Singh Thakur.

1.	Pen superior (V-10)	10 Nos.
2.	Pencil	1 box
3.	Dumper	5 Nos.
4.	Pen (V-7)	1 No.

Additional Registrar Cum Bench Secretary to

